

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.1394/2016

this the 22nd day of April, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Sukh Ram
Constable in Delhi Police
Age about 42 years
PIS No.28010423
S/o Shri Rewar Ram Meena
R/o Vill : Pinan, Tehsil: Reni
Distt: Alwar, Rajasthan

....Applicant.

(By Advocate:Shri Anil Singal)

VERSUS

1. Govt. of NCT of Delhi
Through Commissioner of police
PHQ, IP Estate, New Delhi.

2. DCP (PCR)
Through Commissioner of Police
PHQ, IP Estate, New Delhi. Respondents.

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, who is working as constable under the respondent-Delhi Police, filed the present OA seeking the following reliefs:-

“1. To direct the respondents to grant the consequential benefits like Washing Allowance, Conveyance Allowance and Special pay of one month's salary (one month's extra Pay) etc. and also interest @ 18% per annum from the date when the payments became due till the date the actual payment was/is made, arising out of Order dt.11.4.2013.

2. To award costs in favor of the applicant and pass any order or orders, which this Hon'ble Tribunal may deem just & equitable in the facts & circumstances of the case."
3. When this matter is taken up for admission, it is noticed that the applicant, before filing the present OA has not preferred any representation to the respondents ventilating his grievances.
4. At this stage, the learned counsel for the applicant seeks to withdraw the O.A. with liberty to approach the respondents ventilating his grievances, in accordance with law. Accordingly, the OA is dismissed as withdrawn, with liberty, as aforesaid.

(DR. BIRENDRA KUMAR SINHA)
Member (A)

(V. AJAY KUMAR)
Member (J)

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